## BEFORE THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH

## CP No.517/2017

Under section 252(3) of CA 2013

In the matter of TAO INFRA PROJECTS PVT. LTD. 210 Rehab Building 2, Plot B, Shri Datt akurpa SRA CHS, Daulat Nagar, Off : S.V. Road, Santacruz (w), Mumbai – 400054 ....

Petitioners

v/s.

The Registrar of Companies, Mumbai 100, Everest, Marine Drive, Mumbai - 400002 ... Respondent.

Order delivered on 08.02.2018

Coram: Hon'ble Mr. BSV Prakash Kumar, Member (Judicial) Hon'ble Mr. V. Nallasenapathy, Member (Technical)

For the Petitioner: Mr. Lokanath Mishra, Advocate For the Respondent: Neelambuj CP-ROC, Mumbai

Per: V. Nallasenapathy, Member (Technical)

## ORDER

1. This company petition is filed by Petitioner seeking relief against the respondent, inter alia among other things, to restore the name of the company in the Register of companies maintained by the Registrar of Companies, Mumbai.

2. The grievance of the Petitioner is that the company was struck off under section 248 of the Companies Act, 2013 wherein the Respondent side filed a detailed report explaining the reasons for striking off of the company under section 248 of the Companies Act, 2013.

3. The Petitioner say that the company is a going concern and actively involved in the business to supply infrastructure for civil construction business, Supply Construction Materials & Labour Force, and Manpower, taking Building

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Construction, Repair & Renovation Contracts, taking contract of Turnkey Projects and to act as Civil Construction Business. The Company has failed to file its statutory returns and financials from its inception for the financial years 2011-12, 2012-13, 2013-14, 2014-15 and 2015-16.

4. The Petitioner has enclosed the Audited accounts for the financial years ended 2011-12, 2012-13, 2013-14, 2014-15 and 2015-16, copies of Acknowledgement of Income-tax Returns filed for Assessment Year 2016-17, copies of GST Registration Certificate and VAT Return acknowledgement, copies of Bank statement of Corporation Bank, Mira Road Branch for the period from 21.6.2013 to 24.09.2017, copies of Employees ESI and PF Registration Certificates, to show that the company is actively engaged in the business within a year from its Incorporation.

5. On hearing the submissions of the Counsel appearing on behalf of Petitioners, the Report of Registrar of Companies, Mumbai and on perusing the documents filed, it is clear that the Company is in operation and unless otherwise the relief is given to the company, the employees, the customers, Shareholders, Creditors and other Stakeholders of the company will be put to great hardship and Company will face substantial losses in terms of monetary and non-monetary and will lose its existing contract and business.

6. Accordingly, the Respondent is directed to restore the name of the company forthwith in the Register of Companies maintained by him subject to the condition the Petitioner Company will deposit a sum of ₹1,00,000/- as cost immediately payable to NCLT, Mumbai Bench (DD favoring Pay & Accounts Officer, Ministry of Corporate Affairs, Mumbai) and will file the pending financial statements and annual returns with the Respondent within a period of 30 days from the date of receipt of this order, failing which this order will stand vacated automatically.

The Petition is disposed of in the above terms.

Sd/-

V. NALLASENAPATHY Member (Technical) BSV PRAKASH KUMAR Member (Judicial)

Sd/-

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